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Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.174 of 1987

Pradeep Kumar Applicant

Versus

DRM, Central Railway
Bombay V.T. Respondent

Hon.S.Zaheer Hasan, V.C.
Hon. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

This is an application under Section 19 of the
Administrative Tribunals Act XIII of 1985.

2. The applicant Pradeep Kumar's case is that he applied for the post of Khalasi in the Electrical Department at Kalyanpur and he received a call letter dated 27.7.1983 from Bombay. He was selected and placed in the panel vide letter dated 26.6.1985. He was called to attend for medical examination on 8.7.1985 with certain documents etc. The applicant's case is that he did not receive any appointment letter. So the respondent be directed to issue a formal appointment letter to the applicant and also be directed to pay Rs.10,000/- as damages. Call letter was issued from Bombay. The interview took place at Bombay. The panel was prepared at Bombay. The applicant's case is that this Tribunal has jurisdiction because he is resident of Jhansi which is within the jurisdiction of this Tribunal. Rule 6 of Central Administrative Tribunals (Procedure) Rules, 1987 lays down that the application under Section 19 can be filed in the Bench within whose

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Jurisdiction :

- (i) the applicant is posted for the time being, or
- (ii) the cause of action has arisen, or
- (iii) the respondent or any of the respondents against whom relief is sought, ordinarily resides.

Clause (i) and (iii) do not apply. As regards clause (ii) the cause of action arose within the jurisdiction of Bombay Tribunal. So this Tribunal has no jurisdiction to decide this petition. The petition be returned to the applicant for presentation to the proper authority.

Member (A)

Vice Chairman

Dated the 8th Jan., 1988.

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